

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA
REGIONAL BENCH – COURT NO.2**

Excise Appeal No. 75893 of 2016

(Arising out of Order-in-Appeal No. 85-86/CE/RKL/2016 dated 22.02.2016 passed by Commissioner of Central Excise & Service Tax, BBSR.)

M/s Jai Balaji Jyoti Steels Ltd.,
(At-Tainsar, P.O- Birkera, Dist.- Sundergarh (Odisha)

...Appellant

VERSUS

Commissioner of (Appeals), CGST & Central Excise, Bhubaneswar
C. R. Building, Rajaswa, Vihar, Bhubaneswar-751007)

...Respondent

..

APPEARANCE :

None, for the Appellant

Shri P. K. Ghosh, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. R. MURALIDHAR MEMBER (JUDICIAL)

HON'BLE MR. RAJEEV TANDON MEMBER (TECHNICAL)

FINAL ORDER No. 77043/2024

DATE OF HEARING : 24.09.2024

DATE OF DECISION : 24.09.2024

PER BENCH :

The Appellant have filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 2019 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the Appeal of the Appellant is dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in the open court)

(R. Muralidhar)
Member (Judicial)

(Rajeev Tandon)
Member (Technical)

T.K.